

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.No.1803/97

New Delhi, this 7th day of January, 1998

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P.Biswas, Member(A)

Shri M.R. Sharma  
s/o Shri Sadi Ram Sharma  
Hindi Officer  
o/o Jt. Director General of Foreign Trade  
B.K. Roy Court  
6-7, Asaf Ali Road, New Delhi .. Applicant  
(By Shri D.R. Gupta, Advocate)

Vs.

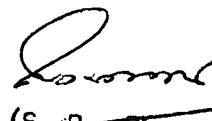
Union of India, through

1. Secretary  
Ministry of Commerce  
Udyog Bhavan, New Delhi  
2. Director General of  
Foreign Trade  
Udyog Bhavan, New Delhi .. Respondents

ORDER (oral)

Hon'ble Dr. Jose P. Verghese

The learned counsel for the applicant submits that there is a possibility of compromise in the case and in view of this, he seeks permission to withdraw the present O.A. with liberty to file a fresh O.A. as and when fresh cause of action arises. Ordered accordingly.

  
(S.P. Biswas)  
Member (A)

  
(Dr. Jose P. Verghese)  
Vice-Chairman (J)

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